Grounding of Dreamliners

1097. SHRI D. RAJA:

SHRI M.P. ACHUTHAN:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that Air India has grounded all the Dreamliners which it recently purchased;
 - (b) if so, the details thereof with reasons for doing so;
- (c) whether the Air India has any mechanism to check the technical aspects before taking delivery of the aircrafts;
 - (d) if so, the details thereof;
- (e) whether the Air India is considering some alternative measures to keep its passenger carrying ability; and
 - (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) and (b) Yes, Sir. Air India has grounded all its Six B787 aircraft since 17.01.2013, following a directive of DGCA, which was based on Federal Aviation Administration (FAA), USA, Emergency Airworthiness Directive (AD) dated 16.01.2013.

- (c) and (d) Air India deputes a team consisting of Engineers, Pilot and Cabin Crew for taking the delivery of the aircraft. The scope of team is as follows:—
 - (i) A complete walk around inspection of the aircraft by qualified engineers;
 - (ii) A test flight by a Boeing and an Air India pilot;
 - (iii) Any snag arising out of the test flight and the walk around inspection are resolved before technical acceptance of the aircraft;
 - (iv) If required, another test flight is carried out to ascertain resolution of the snags and the airworthiness of the aircraft; and
 - (v) Inspection of all technical documents to verify the compliance of FAA and DGCA regulations.
 - (e) and (f) Consequent upon grounding of the Six B787 aircraft, Air India has

made adjustments to its schedule based on the availability of resources and has deployed alternate aircraft available in its fleet on the routes operated with B787.

Increase in Category-II and III routes

1098. SHRI N.K. SINGH:

Written Answers to

DR. JANARDHAN WAGHMARE:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the targets achieved for the destinations included in Category-II and Category-III routes under the Route Disposal Guidelines;
- (b) whether there is a proportionate increase in all Category-II and Category-III routes;
 - (c) if so, the details thereof; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) to (d) All the airlines are deploying more capacity on Category-II and III routes than mandated under Route Dispersal Guidelines (RDG). The current capacity deployment of scheduled airlines on various routes is as follows:—

Airlines	ASKM Deployment		
	Category-III	Category-IIA	Category-II
Air India and Alliance Air	82.6	1.40	20.8
Jet Airways and Jetlite	105.7	1.78	17.3
SpiceJet	115.5	1.52	20.3
Go Air	112.1	2.18	39.9
IndiGo	107.3	1.14	15.3

[Minimum Capacity requirement as per RDG (as percentage of Capacity Deployment in Category-I)]

Category-II	10
Category-IIA	1
Category-III	50